(b) if so, the details thereof and the action taken so far; and

(c) the demands pending with the Ministry in this regard from all the services of medical related profession?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) Government has received a proposal from Medical Council of India (MCI) alone for raising the maximum age limit from 65 years to 70 years upto which a person can be appointed or granted extension or re-employed in service against the posts of medical teachers. The proposal has been approved by the Government on 28th October, 2010.

Non-recognition of electrohomoeopathy in the country

878. PROF. ANIL KUMAR SAHANI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether a number of doctors with qualifications of electro-homoeopathy are unemployed because of non-recognition of this system in the country;

(b) if so, whether Government has received representations from the Associations of Electro-homoeopathy Doctors in this regard;

(c) if so, the details thereof; and

(d) by when the said medical system is likely to be recognized?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI S. GANDHISELVAN): (a) Since Electro-homeopathy is not a recognized system of medicine, there are no doctors with qualifications of electro-homoeopathy.

(b) and (c) Representations have been received from various Associations of Electro-homeopathic practitioners for recognition of electro-homeopathy such as N.E.H.M. of India, New Delhi; National Electro Homoeopathic Development Association of India, Aligarh (UP), Council of EHSM Research and Development Institute, Hyderabad, etc.

(d) No time frame can be fixed for recognising electrohomoeopathy as a system of medicine.

Ban on advertisements claiming treatment for incurable diseases

879. SHRI NARENDRA KUMAR KASHYAP: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government is aware of advertisements appearing in the media claiming to treat incurable diseases like cancer, HIV/AIDS by individuals or companies;

(b) if so, the details thereof;

(c) whether Government proposes to amend the Drugs and Magical Remedies (Objectionable Advertisement) Act, 1954 to put a ban on all such misleading advertisements claiming to cure complicated health ailments;

(d) if so, the details thereof;

(e) if not, the reasons therefor; and

(f) by when a final decision is likely to be taken in this regard?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Advertisements for claiming to treat incurable diseases like cancer and HIV/AIDS are prohibited under the provisions of the Drugs and Magic Remedies (Objectionable Advertisement) Act, 1954. The Act is, however, administered by the State/Union Territory Governments.

(c) to (f) Do not arise.

Sports Injury Centre in New Delhi

880. SHRI NAND KUMAR SAI: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has set up a Sports Injury Centre in New Delhi;

(b) if so, the details thereof and the details of facilities available in the said centre;

(c) the details of the expenditure incurred in setting up of the centre;

(d) whether Government proposes to set up such centre in other parts of the country; and

(e) if so, the details in this regard, State-wise?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) to (c) A Sports Injury Centre has been set up at Safdarjung Hospital at the total approved cost of Rs.70.72 crores which includes budgetary provisions towards building and services, equipment and furniture, staff and maintenance, consultancy fees, etc.

In addition to the OPD and emergency service facilities, the SIC has also an in-patient capacity of 35 beds in single, two and four beded wards. The building comprises of seven floors apart from the basement, which is equipped with state of art Operation Theatres and Physiotherapy Centre; the Sports Injury Centre is also equipped with diagnostic facilities such as MRI, CT scan, Ultrasound, Bone Densitometer, Colour Doppler, laboratory services, etc.

(d) to (e) No such proposal is under consideration at present.